

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI**

O.A. No. 123/2019
M.A. No. 128/2019

The 11th day of January, 2019

**HON'BLE MR. V. AJAY KUMAR, MEMBER (J)
HON'BLE MS. ARADHANA JOHRI, MEMBER (A)**

1. Shri Amrish Kumar, 33 years
S/o Shri Laxman Dass,
Designation: LDC, Group 'C',
R/o JB-12B, LIG Flats,
Hari Nagar, New Delhi-110064.

2. Shri G. Ganeshan, 35 years
S/o Shri M. Kannaiyan,
Designation: LDC, Group 'C',
R/o Block No.3/167, Type-I,
Andrews Ganj, New Delhi. Applicants

(By Advocate: Shri R.K. Shukla)

Versus

1. Union of India,
Through the Secretary,
Ministry of Finance,
Department of Revenue,
North Block, New Delhi.

2. The Principal Commissioner,
Cadre Controlling (Custom & Central Excise)
C.R. Building, I.P. Estate,
New Delhi-110002.

3. The Chief Commissioner,
Cadre Controlling (Custom & Central Excise)
C.R. Building, I.P. Estate,
New Delhi-110002.

4. The Additional Commissioner (P&V),
Cadre Controlling (Custom & Central Excise)
C.R. Building, I.P. Estate,
New Delhi-110002. .. Respondents

(By Advocate : Shri R.K. Jain)

ORDER (ORAL)

By Shri V. Ajay Kumar, Member (J)

Heard Shri R.K. Shukla, learned counsel for the applicants and Shri R.K. Jain, learned counsel appeared on behalf of the respondents, on receipt of advance notice.

2. MA 128/2019 filed for joining together is allowed.
3. The applicants, who are working as LDC under the respondents, filed the O.A. seeking the following relief(s):
 - “(a) Direct the respondents to implement the OM dated 15.06.2018 issued by the Department of Personnel & Training to consider the promotion of the applicants on the post of Tax Assistant from the date of their juniors in order of seniority list issued on 03.03.2017; and
 - “(b) Direct the respondents to grant all consequential benefits like as fixation of pay, difference of arrears of salary and seniority in the rank of Tax Assistant in terms of Rules and Regulations.
 - “(c) Any other relief which this Hon’ble Tribunal deem fit and proper may also be passed in the facts and circumstances of the case in favour of the applicant”.
4. It is submitted that the applicants made number of representations vide Annexure A-1 (Colly.) ventilating their

grievances to the respondents. However, no orders have been passed thereon till date.

5. In the circumstances, the O.A. is disposed of at the admission stage itself, without going into the merits of the case, by directing the respondents to consider Annexure A-1 (Colly.) representations of the applicants and to pass appropriate reasoned and speaking orders thereon, in accordance with law, within a period of 90 days from the date of receipt of a certified copy of this order. No order as to costs.

Let a copy of the O.A. be enclosed to this order.

(ARADHANA JOHRI)
Member (A)

(V. AJAY KUMAR)
Member (J)

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